

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.310/00185/2020

Dated 7th , the Friday of February, 2020

PRESENT

**Hon'ble Mr.P. Madhavan, Judicial Member
Hon'ble Mr.T. Jacob, Administrative Member**

C. Rajendran (Retired ICF Employee)
S/o. M. Chinnnakannu,
No. 9/21, Palani Street,
Rajaji Nagar, Villikakam,
Chennai-600 049

...Applicant

(By Advocate :M/s K. Sathish Kumar)

1. The Chief Personnel Officer,
Integral Coach Factory,
Chennai-600 038;
2. The Asst. Personnel Officer,
Office of the PCPO,
Personal Branch/Shell,
Integral Coach Factory,
Chennai-600 038.

...Respondents

(By Advocate Mr.P. Srinivasan)

ORAL ORDER
(Order: Pronounced by Hon'ble Mr.P. Madhavan, Member(J))

The applicant has filed this OA seeking the following reliefs:-

"to quash the order of the 2nd respondent in No.PB/SETT/656691 dated 10.01.2020 and directing the respondents to pay all the retirement benefits and sanction the regular pension with arrears forthwith and thus render justice."

2. The case of the applicant is that he was appointed as Section Senior Engineer (Design) on 08.08.1985 at Integral Coach Factory and retired from service on 30.06.2019. No departmental proceedings are pending against him during his service. It is further stated that there was dispute regarding repayment of loan to one Mr. Ganapathi who gave false complaint against the applicant during the year 2014 and F.I.R. was registered on the file of the Anna Salai Police Station. Thereafter nothing was in progress and the case is pending in FIR stage, no charge sheet was filed and enquiry also not been conducted. It is submitted that the applicant is suffering heart ailment and he has undergone a Bypass surgery and need for continuous treatment. The respondents are not issuing the medical card for getting the post treatment and not issuing the ID card. Hence he filed the instant OA seeking the aforesaid relief.
3. Mr. P.Srinivasan, Ld. Standing Counsel appearing for the respondents.
4. Heard Ld. Counsel on both sides.
5. Learned counsel appearing for the respondents opposes the prayer of the applicant and submits that there is criminal case pending against him and therefore the terminal benefits have not been released and he seeks time for filing reply.

6. Learned counsel for the applicant submits that applicant was not even granted the provisional pension. At this stage, he submits that applicant has not submitted any representation seeking for provisional pension. Therefore, he seeks permission to make a representaiton seeking for provisional pension to the competent authority within a stipulated period and the same may be directed to be disposed of by the respondents within a time frame stipulated by the Tribunal.

7. In view of the above submissions, ends of justice would be met, if the OA is disposed of at admission stage by directing the applicant to make a representation to the respondents seeking for provisional pension within a period of two weeks from today and, upon receipt of the same, the respondents are directed to dispose of the same within a period of two months from the date of receipt of such representation.

8. OA is accordingly disposed of at admission stage. No costs.

(T. JACOB)
MEMBER(A)

(P.MADHAVAN)
MEMBER(J)

07.02.2020

asvs